

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF AHIO OVERSEAS LLP**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	M/s Ahio Overseas LLP
2.	Date of incorporation of corporate debtor	05/07/2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAG-8557
5.	Address of the registered office and principal office (if any) of corporate debtor	B-III-468, First Floor, Street Mandir Mohan Lal, Purana Bazar, Ludhiana-141008
6.	Insolvency commencement date in respect of corporate debtor	9 <sup>th</sup> Sept 2024
7.	Estimated date of closure of insolvency resolution process	8 <sup>th</sup> March 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	RAJESH DHAWAN <b>IBBI/IPA-001/IP-P00952/2017-2018/11572</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	88. AKASH AVENUE, FATEHGARH CHURIAN ROAD, AMRITSAR. EMAIL: rdshivam@yahoo.co.uk MOBILE:9814049497
10.	Address and e-mail to be used for correspondence with the interim resolution professional	88. AKASH AVENUE, FATEHGARH CHURIAN ROAD, AMRITSAR. EMAIL: irp.ahiooverseas@gmail.com MOBILE:9814049497
11.	Last date for submission of claims	23 <sup>rd</sup> Sept 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> <b>Physical Address:</b> 88. AKASH AVENUE, FATEHGARH CHURIAN ROAD, AMRITSAR  NA

**Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Ahio Overseas LLP on 9th September 2024.**

**The creditors of M/s Ahio Overseas LLP, are hereby called upon to submit their claims with proof on or before 23.09.2024 to the interim resolution professional at the address mentioned against entry No. 10.**

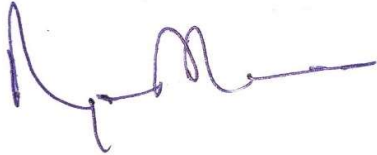
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

– Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :



RAJESH DHAWAN  
INTERIM RESOLUTION PROFESSIONAL

Date : 12.09.2024

Place : AMRITSAR